

ITEM NO.1

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).516/2019

AKBAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(only I.A.Nos. 115670 and 136819 of 2019 in CrI. A. No. 1257 of 2019 and I.A.Nos. 106056 and 135164 of 2019 in CrI. A.No. 1149 of 2019 are listed)

WITH

CrI.A. No. 1149/2019 (II)

(IA No. 106056/2019 - EXEMPTION FROM FILING O.T.

IA No. 135164/2019 - GRANT OF BAIL)

CrI.A. No. 1257/2019 (II)

(IA No. 115670/2019 - EXEMPTION FROM FILING O.T.

IA No. 136819/2019 - GRANT OF BAIL)

Date : 13-12-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE M.R. SHAH

For Appellant(s)

Mr. Vinod Prasad, Adv.

Mr. Ravi Kumar Dwivedi, Adv.

Mr. Ajay Kumar Srivastava, AOR

For Respondent(s)

Mr. Raghvendra Singh Parmar, AG (UP)

Mr. Dharendra Singh Parmar, Adv.

Mr. Sarvesh Singh Baghel, AOR

Mr. Nagendra Singh, Adv.

Mr. Adesh Kumar Gill, Adv.

M/S. V. Maheshwari & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

List after three months.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER